

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 430 of 2010**

**Friday, this the 28<sup>th</sup> day of May, 2010**

**CORAM:**

**Hon'ble Mr. K. George Joseph, Administrative Member**

A. Thulasi, S/o. Late Arjun, aged 44 years, Elluvila veedu, Pangapara,  
Kariavattom P.O., Thiruvananthapuram. .... **Applicant**

**(By Advocate – Ms. Sheeba Joseph)**

**V e r s u s**

1. Union of India, represented by the Secretary,  
Government of India, Ministry of Communications, New Delhi.
2. The Principal General Manager, Bharath Sanchar Nigam  
Limited, Thiruvananthapuram. .... **Respondents**

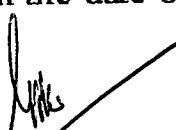
**(By Advocate – Mr. George Kuruvilla)**

This application having been heard on 28.05.2010, the Tribunal on the  
same day delivered the following:

**O R D E R**

At the time of admission the counsel for the respondents submitted  
that the question of compassionate appointment for the applicant is under  
consideration and a decision will be taken within two months.

2. Recording the above submission, as the OA is premature at this stage,  
the same is disposed of with a direction to the respondents to take a decision  
in the matter within two months from the date of receipt of a copy of this  
order.

  
**(K. GEORGE JOSEPH)**  
**ADMINISTRATIVE MEMBER**

**“SA”**